

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

**Service Tax Misc.Application No.77175 of 2019
&
Service Tax Appeal No.75536 of 2018**

(Arising out of Order-in-Original No.06/CCE/S.Tax/RKL/2017-18 dated 22.11.2017
passed by Commr. of GST & Central Excise, Rourkela)

CGST & Excise, Rourkela
Rourkela,-769010, Odisha

Applicant

VERSUS

M/s Hindustan Ore and Mining Pvt. Ltd.

Near Guru Nanak Petrol Pump, Main Road, Barbil, Dist.-Keonjhar, Odisha

Respondent

APPEARANCE :

Shri T. Mondal, Authorized Representative for the Appellant
None for the Respondent

CORAM:

HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)

HON'BLE MR.P.VENKATA SUBBA RAO, MEMBER (TECHNICAL)

**MA ORDER NO...77617/2019
FINAL ORDER NO...76737/2019**

DATE OF HEARING : 28.11.2019

DATE OF DECISION : 28.11.2019

PER P.K.CHOUDHARY :

The Appellant-Revenue has prayed for withdrawal of their appeal in terms of litigation policy vide Board's instruction being F.No.390/Misc./116/2017-JC dated 22.08.2019.

2. Accordingly, the prayer of the Revenue is allowed and the appeal is dismissed as withdrawn under National Litigation Policy. Misc.Application for withdrawal of appeal stands disposed off.

(Dictated and pronounced in the open court)

**(P. K. Choudhary)
Member (Judicial)**

**(P.V.SUBBA RAO)
Member (Technical)**

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